

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-582(PB)/2019

IN THE MATTER OF:

Satinder Kumar Joshi & Mrs. Kamal Joshi Applicant/petitioner
Vs.
Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Siddharth Joshi, Mr. Ankit Jalal, Advs.
For the Respondent(s): Mr. Sandeep Buraria, Mr. Parth Kaushik, Advs.

ORDER

Hon'ble the Supreme Court has stayed the proceedings before this tribunal in respect of the Corporate Debtor which is still continuing.

List for further consideration on 14.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)